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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 1586 of 1993

M.P. No. 2106 of 1993

New Delhi this the 18th day of January, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman  
Mr. B.K. Singh, Member (A)

1. D.K. Kaushik  
R/o 285, Hira Nagar,  
Gurgaon.
2. C.M. Sharma  
R/o W/C-5/34, Prem Nagar,  
New Delhi.
3. A.K. Gandhi  
R/o 8/FH-117, Shalimar Bagh,  
New Delhi.
4. Sushil Bhutani  
R/o K-102-D, Sheikh Sarai-II,  
New Delhi.
5. N.K. Yadav  
R/o V.P.O. Gokalgarh,  
Distt, Rewari,  
Haryana.
6. R.D. Ram  
R/o 5A/19C, IIG Flats,  
Paschim Vihar,  
New Delhi.
7. Teja Singh  
working as Sr. Draughtsman,  
Directorate General of Employment  
& Training, Sharamshakti Bhawan,  
New Delhi.
8. Harbans Singh  
working as Sr. Draughtsman,  
Directorate General of Employment  
& Trainig, Sharamshakti Bhawan,  
New Delhi.
9. Ram Singh Iocham  
working as Sr. Draughtsman,  
Directorate General of Employment &  
Training,  
New Delhi. ....Applicants

By Advocate Shri A.K. Bhardwaj

Versus

1. Union of India through the Secretary,  
Min. of Labour,  
Sharam Shakti Bhawan,  
Rafi Marg,  
New Delhi.
2. The Director General,  
Directorate General of Employment & Training,  
Rafi Marg, New Delhi.
3. The Deputy Secretary,  
Directorate General of Employment & Training,  
Rafi Marg, New Delhi. ....Respondents

By Advocate Shri P.P. Khurana

S14

(7)

## ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The principal prayer is that the respondents may be directed to extend the benefit of the revised pay scale of Rs.550-750 (revised to Rs.1600-2660) to the applicants with arrears and consequently enhance their pay scales.

2. A counter-affidavit has been filed on behalf of the respondents. In it, it is stated that the matter is engaging attention of the Commission.

3. The applicants point out that the relief, as claimed by them, has already been extended to persons similarly situated as them (applicants) by two Benches of this Tribunal, namely, the Madras Bench and the Karnataka Bench. It appears that on 22.01.1992, a representation was made on behalf of one of the applicants (Shri Sushil Bhutani) and this representation has not been disposed of as yet. The representation is addressed to the Deputy Secretary, D.G.E. & T, New Delhi. Shri Khurana states that the Deputy Secretary is not the competent authority to dispose of the representation. Be that as it may, we direct the authority concerned to dispose of the aforesaid representation of Shri Sushil Bhutani in the light of the judgments given by the Madras Bench and the Karnataka Bench of this Tribunal. If he decides to give the benefit of the judgments to Shri Sunil Bhutani he shall also give the benefit of the same to the other applicants. The representation shall be disposed of by the competent authority within a period of 3 months from the date of certified presentation of a copy of this order by any one of the applicants.

4. With these directions, this application is disposed of finally but without any order as to costs.

(B.K. SINGH)  
MEMBER (A)  
18.01.1994

RKS

*S.K.*  
(S.K. DHAON)  
VICE CHAIRMAN  
18.01.1994